## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 246/(MAH)/2017 MA No.455/2017

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2017

NAME OF THE PARTIES:

Curloss Opportunistic SP &Anr.

V/s

Sharon Bio-Medicine Ltd

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME

DESIGNATION

SIGNATURE

3.

MR. DHAN ANJAY KUMAR

MR ANUSH MATHEAR

MS. SALONI KAPADIA

P/B. CYRIC AMARCHAND

MANGAL DAS

MA No.455/2017 in CP No. 246/18 BP/NCLT/MB/MAH/2017

On MA 455 of 2017 moved by Insolvency Resolution Professional for extension of Insolvency Resolution process for 90 more days as mentioned in Section 12(2) of I&B Code basing on the resolution passed by CoC on 22.9.2017, since the resolution passed by CoC discloses time is required for ongoing bidding process for identifying the suitable resolution plan, this Bench hereby extends 90 more days for completion of insolvency resolution process with effect from 8.10.2017.

Accordingly, this Application is hereby allowed.

Sd/-

V. NALLASENAPATHY

Member (Technical)

Sd/-

B.S.V. PRAKASH KUMAR

Member (Judicial)